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Friday, February 03, 2023
Magha 14, 1944 (Saka)

LOK SABHA DEBATES
(English Version)

Eleventh Session
(Seventeenth Lok Sabha)



(Vol. XXII contains Nos.1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Friday, February 03, 2023/ Magha 14, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

... (Interruptions)

[Translation]

HON. SPEAKER: Question Hour.Question No. 21.

Shri Sudheer Gupta ji.

... (Interruptions)

[English]

11.01 hrs

At this stage, Adv. A. M. Ariff, Shri Gaurav Gogoi, Shrimati Kanimozhi Karunanidhi, Dr. T. Sumathy (A) Thamizhachi Thangapandian and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

ORAL ANSWERS TO QUESTIONS

(Q. 21)

[Translation]

SHRI SUDHEER GUPTA: Hon. Speaker, first of all, I would like to congratulate and thank the Hon. Prime Minister of the country, Shri Narendra Modi ji and his Cabinet for extending institutions like AIIMS across the country in a big way and giving health benefits to crores of people of the country....(Interruptions)

I would also thank him because a large chain of medical colleges has been established in the process of expansion of health facilities, in which three district headquarters of my Parliamentary Constituency have received three medical colleges. I thank him a lot for this as well....(Interruptions) I would also like to thank him for announcing about setting up of 174 nursing colleges in this

year's budget. My Parliamentary Constituency will also benefit from that....*(Interruptions)*

Sir, I would like to know from the Hon. Minister whether a group of medical colleges can be formed in my Parliamentary Constituency for creating AIIMS like facilities, and proposing a mini 'AIIMS' which specializes in certain diseases by entering into an agreement with the States?... *(Interruptions)*

DR. BHARATI PRAVIN PAWAR: Hon. Speaker Sir, as Hon. Member has said that a facility like 'AIIMS' should be provided in his constituency. The vision of opening 'AIIMS' under the leadership of Hon. Prime Minister is that people must get good treatment, tertiary care and research work and at the same time children can get good education....*(Interruptions)*

I thank the vision of the respected Prime Minister that where there was one AIIMS, now 22 new AIIMS are going to be set up out of which 6 AIIMS are already functional. One 'AIIMS' is functional in Bhopal, Madhya Pradesh....*(Interruptions)*

Sir, as the Hon. Member has said that they need 'AIIMS' like facilities, 'so the Central Government is working in that direction. Today, a budgetary allocation has also been made for 4 Super Speciality Hospitals in Bhopal. Apart from this, budgetary allocation has also been made for opening 14 new medical colleges, which will provide facilities of high standard....*(Interruptions)* I would like to inform the respected Member that it is the intention of the government that good facilities should reach the villages and today our government is working in that direction....*(Interruptions)*

SHRI SUDHEER GUPTA: Sir, through you, I would like to have knowledge about the medical college set up in my Parliamentary Constituency which is ready....((Interruptions) Education facilities have already been started in a medical college in Ratlam. Whether the Government proposes to start educational facilities from this session onwards in the medical colleges of Mandsaur and Neemuch?... (*Interruptions*)

Dr. BHARATI PRAVIN PAWAR: Hon. Speaker Sir, Hon. Member has expressed his concern. So, as the work progresses, we start educational session after inspection accordingly....(*Interruptions*)

HON. SPEAKER: Hon. Members, Question Hour is a very important time. Today, during Question Hour, important questions are to be raised regarding medical facilities in the country, G-20 and defense sector. You get sufficient time and ample opportunities in the House. You can fix the accountability of the Government during the Question Hour.

... (*Interruptions*)

HON. SPEAKER: I request you all to go back to your respective seats. Let the Question Hour run. All the democratic institutions of the country have resolved not to allow the Question Hour to be adjourned. This is not the dignity of the House. Important matters are being discussed in the House, but you do not want discussion during the Question Hour.

... (*Interruptions*)

HON. SPEAKER: Hon. Members, this is not fair. We have taken up Motion of Thanks on the first Address made by Her Excellency, the President. She holds

the distinction of being the first woman President belonging to the tribal community of the country, who has been pleased to put forth her views in the Central Hall, but you do not wish to thank her and hold a discuss upon it in the House. On. Members, it is unfair not to hold a discussion on the first Address made by Her Excellency, the President.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, I request you all to go back to your respective seats. All of us would like to express our thanks to Her Excellency, the President on her Address. This is her first Address. What do you want the people to witness inside the House?

... *(Interruptions)*

HON. SPEAKER: Please let the discussion be held on the President's Address, on the Budget and the other important issues. I shall give you enough time and opportunity in the House. Please give notices for the matters you would want to discuss. Raising slogans is against the very spirit of maintaining decorum in the House.

... *(Interruptions)*

2* WRITTEN ANSWERS TO QUESTIONS
(Starred Question Nos. 22 to 40
Unstarred Question Nos. 231 to 460)

* For Questions, please refer to Master copy of English version, placed in Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

HON. SPEAKER: The House is adjourned till 2 pm today.

11.07 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

... (Interruptions)

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Rajendra Agrawal in the Chair)

... (Interruptions)

14.0½ hrs

At this stage, Shri Kodikunnil Suresh, Prof. Sougata Ray, Dr. M. K. Vishnu Prasad and some other Hon. Members came and stood on the floor near the Table.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: Hon. Members, the Hon. Speaker has received notices of Adjournment Motion on certain issues. Hon. Speaker has not given permission for any information.

14.01 hrs

PAPERS LAID ON THE TABLE

[Translation]

HON. CHAIRMAN: Now the papers will be laid on the Table.

Shri Arjun Ram Meghwal.

[English]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM**

MEGHWAL): Sir, on behalf my senior colleague, Shrimati Smriti Zubin Irani, I beg to lay on the Table: –

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (3) of Section 110 of the Juvenile Justice (Care and Protection of Children) Act, 2015:-
 - I. The Adoption Regulations, 2022 published in Notification No. G.S.R.726(E) in the Gazette of India dated 23rd September, 2022.
 - II. The Juvenile Justice (Care and Protection of Children) Model Amendment Rules, 2022 published in Notification No. G.S.R.678(E) in the Gazette of India dated 1st September, 2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8514/17/23]

- (3) A copy of the Pradhan Mantri Matru Vandana Yojana Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.898(E) in the Gazette of India dated 22nd December, 2022, issued under sub-section (3) of Section 39 of the National Food Security Act, 2013.

[Placed in Library, See No. LT 8515/17/23]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM**

MEGHWAL): On behalf my colleague, Shri Ashwini Vaishnaw, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2023-2024.

[Placed in Library, See No. LT 8516/17/23]

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND SPACE (DR. JITENDRA SINGH): Hon. Speaker, I lay on the Table, a copy (Hindi and English versions) of the Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2023-2024.

[Placed in Library, See No. LT 8517/17/23]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (ADV. AJAY BHATT): Sir, on behalf of my colleague, Shri Shripad Yesso Naik, I beg to lay on the Table:-

- (1) A copy of the Major Port Authorities (Chairperson, Deputy Chairperson and Board Members) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.727(E) in the Gazette of India dated 26th September, 2022, issued under Section 73 of the Major Port Authorities Act, 2021.

[Placed in Library, See No. LT 8518/17/23]

- (2) A copy of the Notification No. S.O.3641(E) (Hindi and English versions) published in Gazette of India dated 2nd August, 2022, notifying rates of Marine Aids to be paid by different classes of vessels, issued under sub-section (1) of Sections 24 and 32 of the Marine Aids to Navigation Act, 2021.

[Placed in Library, See No. LT 8519/17/23]

- (3) A copy of the Notification No. S.O.5055(E) (Hindi and English versions) published in Gazette of India dated 2nd August, 2022, notifying list of vessels exempted from payment of the Marine Aids to Navigation Dues, issued under Section 17 of the Marine Aids to Navigation Act, 2021.

[Placed in Library, See No. LT 8520/17/23]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Sagarmala Development Company Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Sagarmala Development Company Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8521/17/23]

- (b) (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2021-2022.
- (ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8522/17/23]

- (c) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2021-2022.
- (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (a) of (4) above.

[Placed in Library, See No. LT 8523/17/23]

- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2021-2022, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2021-2022.

[Placed in Library, See No. LT 824/17/23]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2021-2022.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2021-2022, together with the Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2021-2022.

[Placed in Library, See No. LT 8525/17/23]

(8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Authority, Thoothukudi, for the year 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Authority, Thoothukudi, for the year 2021-2022.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the V.O. Chidambaranar Port Authority, Thoothukudi, for the year 2021-2022, together with an Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the V.O. Chidambaranar Port Authority, Thoothukudi, for the year 2021-2022.

[Placed in Library, See No. LT 8526/17/23]

(9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Ports Authority, Kochi, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Ports Authority, Kochi, for the year 2021-2022.

[Placed in Library, See No. LT 8527/17/23]

(10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Authority, Mangalore, for the year 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Authority, Mangalore, for the year 2021-2022.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Authority, Mangalore, for the year 2021-2022, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the New Mangalore Port Authority, Mangalore, for the year 2021-2022.

[Placed in Library, See No. LT 8528/17/23]

(11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Deendayal Port Authority, Kandla, for the year 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deendayal Port Authority, Kandla, for the year 2021-2022.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Deendayal Port Authority, Kandla, for the year 2021-2022, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Deendayal Port Authority, Kandla, for the year 2021-2022.

[Placed in Library, See No. LT 8529/17/23]

(12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Authority, Navi Mumbai, for the year 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Authority, Navi Mumbai, for the year 2021-2022.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Authority, Navi Mumbai, for the year 2021-2022, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Authority, Navi Mumbai, for the year 2021-2022.

[Placed in Library, See No. LT 8530/17/23]

(13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Authority, Visakhapatnam, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Authority, Visakhapatnam, for the year 2021-2022.

[Placed in Library, See No. LT 8531/17/23]

(14) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Authority, Chennai, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Authority, Chennai, for the year 2021-2022.

[Placed in Library, See No. LT 8532/17/23]

(15) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Authority, Paradip, for the year 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Authority, Paradip, for the year 2021-2022.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Authority, Paradip, for the year 2021-2022, together with the Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Authority, Paradip, for the year 2021-2022.

[Placed in Library, See No. LT 8533/17/23]

(16) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Syama Prasad Mookerjee Port Authority, Kolkata, for the year 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Syama Prasad Mookerjee Port Authority, Kolkata, for the year 2021-2022.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Syama Prasad Mookerjee Port Authority, Kolkata, for the year 2021-2022, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Syama Prasad Mookerjee Port Authority, Kolkata, for the year 2021-2022.

[Placed in Library, See No. LT 8534/17/23]

(17) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Shipping Corporation of India Limited, for the year 2021-2022.

(ii) Annual Report of the Shipping Corporation of India Limited, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8535/17/23]

(18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Ports, Shipping and Waterways, for the year 2021-2022.

[Placed in Library, See No. LT 8536/17/23]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (PROF. S.

P. SINGH BAGHEL): Sir, I beg to lay the following papers on the table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Law, New Delhi, for the year 2021-2022, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Law, New Delhi , for the year 2021-2022.

[Placed in Library, See No. LT 8537/17/23]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2021-2022, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2021-2022.

[Placed in Library, See No. LT 8538/17/23]

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Union Territory State Legal Services Authority, Chandigarh, Chandigarh, for the year 2021-22, along with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the Audited Accounts of the Union Territory of State Legal Services Authority, Chandigarh, for the year 2021-2022.

[Placed in Library, See No. LT 8539/17/23]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, Bhopal, for the year 2021-2022, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, Bhopal for the year 2021-2022.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above

[Placed in Library, See No. LT 8540/17/23]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): On behalf my colleague, Shri V. Muraleedharan, I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the India Centre for Migration, New Delhi, for the year 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Centre for Migration, New Delhi, for the year 2021-2022.

[Placed in Library, See No. LT 8541/17/23]

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2023-2024.

[Placed in Library, See No. LT 8542/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM

MEGHWAL): On behalf my colleague, Shrimati Meenakashi Lekhi, I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2021-2022.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2021-2022.

[Placed in Library, See No. LT 8543/17/23]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI): Sir, I lay on the Table, a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2023-2024.

[Placed in Library, See No. LT 8544/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (ADVOCATE AJAY BHATT): Sir, I beg to lay the following papers on the Table:

- (1) A copy (Hindi and English versions) of the Cantonment Land Administration (Amendment) Rules, 2022 published in Notification No. 18(E) in Gazette of India dated the 1st November, 2022, under sub-section (4) of Section 347 of the Cantonments Act, 2006.

[Placed in Library, See No. LT 8545/17/23]

- (2) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence for the year 2022-23.
 - (ii) Memorandum of Understanding between the Department of Defence Production, Ministry of Defence and Bharat Electronics Limited for the year 2022-23.
 - (iii) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence for the year 2022-23.

[Placed in Library, See No. LT 8546/17/23]

- (3) A copy each of the following papers (Hindi and English versions) under sub section 1(b) of Section 394 of the Companies Act, 2013:-
- [a] (i) Review by Government of the working of the BEML Limited, Bengaluru, for the year 2021-2022.
 - (ii) Annual Report of the BEML Limited, Bengaluru, for the

year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8547/17/23]

- [b] (i) Review by Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2021-2022.
- (ii) Annual report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2021-2022,

along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8548/17/23]

- [c] (i) Review by the Government of the working of the BEL Optronics Devices Limited, Pune, for the year 2021-2022.
- (ii) Annual Report of the BEL Optronics Devices Limited, Pune, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8549/17/23]

- [d] (i) Review by Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2021-

2022.

- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8550/17/23]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Joint Warfare Studies, New Delhi, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Joint Warfare Studies, New Delhi, for the year 2021-2022.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 8551/17/23]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Warfare Studies, New Delhi, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by

the Government of the working of the Centre for Warfare Studies, New Delhi, for the year 2021-2022.

[Placed in Library, See No. LT 8552/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI BHAGWANTH KHUBA): Sir, I beg to lay the following papers

on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 36 of the National Institute of Pharmaceutical Education and Research Act, 1998:-
 - (i) The National Pharmaceutical Education and Research (Amendment) Regulations, 2022 published in Notification No. G.S.R.694(E) in the Gazette of India dated the 13th September, 2022.
 - (ii) The National Pharmaceutical Education and Research (Amendment) Regulations, 2022 published in Notification No. G.S.R.113 in the weekly Gazette of India dated the 27th August, 2022.

[Placed in Library, See No. LT 8553/17/23]

- (2) A copy of the Council (National Institute of Pharmaceutical Education and Research) Rules, 2022 published in Notification No. G.S.R.408(E) in the Gazette of India dated the 1st June, 2022

under Section 30(E) of the National Institute of Pharmaceutical Education and Research Act, 1998.

[Placed in Library, See No. LT 8554/17/23]

- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Ahmedabad, for the year 2021-2022, along with Audited Accounts.

[Placed in Library, See No. LT 8555/17/23]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. R.K. RANJAN SINGH): Sir, I beg to move to lay on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2021-22, together with the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Nalanda University, Nalanda, for the year 2021-2022.

[Placed in Library, See No. LT 8556/17/23]

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Campus Development Project, South Asian University, New Delhi, for the year ended 31st December, 2021, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Campus Development Project, South Asian University, New Delhi, for the year ended 31st December, 2021.

[Placed in Library, See No. LT 8557/17/23]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2021-2022, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2021-2022.

[Placed in Library, See No. LT8558/17/23]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2021-2022.

(ii) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2021-2022, together with the Audit Report thereon.

[Placed in Library, See No. LT8559/17/23]

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2021-2022.

[Placed in Library, See No. LT8559/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2021-2022.

[Placed in Library, See No. LT 8560/17/23]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2021-2022.

[Placed in Library, See No. LT8561/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Institute for Social and Economic Change, Bengaluru, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Institute for Social and Economic Change, Bengaluru, for the year 2021-2022.

[Placed in Library, See No. LT8562/17/23]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Utkal University, Bhubaneswar, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Utkal University, Bhubaneswar, for the year 2021-2022.

[Placed in Library, See No. LT8563/17/23]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, JSS Institute of Economic Research, Dharwad, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, JSS Institute of Economic Research, Dharwad, for the year 2021-2022.

[Placed in Library, See No. LT8564/17/23]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Institute for Economic Growth, Delhi, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Institute for Economic Growth, Delhi, for the year 2021-2022.

[Placed in Library, See No. LT8565/17/23]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gandhigram Institute of Rural Health and Family Welfare Trust, Dindigul, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Gandhigram Institute of Rural Health and Family Welfare Trust, Dindigul, for the year 2021-2022.

[Placed in Library, See No. LT 8566/17/23]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Panjab University, Chandigarh, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Panjab University, Chandigarh, for the year 2021-2022.

[Placed in Library, See No. LT8567/17/23]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2021-2022.

[Placed in Library, See No. LT8568/17/23]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Mohanlal Sukhadia University, Udaipur, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Mohanlal Sukhadia University, Udaipur, for the year 2021-2022.

[Placed in Library, See No. LT8569/17/23]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the year 2020-2021.

[Placed in Library, See No. LT8570/17/23]

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2021-2022.

[Placed in Library, See No. LT8571/17/23]

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2021- 2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2021-2022.

[Placed in Library, See No. LT8572/17/23]

(2) **C**

[Placed in Library, See No. LT8577/17/23]

14.04 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, the 6th February, 2023 will consist of:-

1. Consideration of any item of the Government Business carried over from today's order paper: - [*it contains* discussion on the Motion of Thanks on the President's Address]
 2. General Discussion on Union Budget 2023-24
-

14.04½hrs**MOTION RE: 39TH REPORT OF BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Pralhad Joshi, I beg to move the following: -

“That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on 2nd February, 2023.”

[Translation]

HON. CHAIRPERSON: My question is that:

"That this House agrees with the 39th Report of the Business Advisory Committee presented to the House on the 2nd February, 2023.""

The motion is adopted.

... *(Interruptions)*

MATTERS UNDER RULE 377^{3*}

HON. CHAIRPERSON: Hon. Members, the Hon. Members who have been allowed may kindly table the matters under Rule 377.

**(i) Need to establish a Dairy Research Institute in Gorakhpur
Parliamentary Constituency and also establish Regional Commercial
Dairy Farming Training Centres in Uttar Pradesh**

[Translation]

SHRI RAVI KISHAN (GORAKHPUR): Majority of the population residing in Uttar Pradesh is dependent upon agriculture and animal husbandry. Uttar Pradesh is the largest state from the point of view of livestock population, according to the last livestock census, the number of cows and buffalo cattles in the state is in lakhs. It would be far better to connect animal husbandry with commercial dairy farming. It will not only increase the income of cattle rearers of Uttar Pradesh and double their production of dairy products and make them self-reliant along with self-sufficient in food security, it will also generate employment and business opportunities. There are immense possibilities for commercial dairy farming in the state, but due to lack of proper training and scientific guidance, the expected benefits are not being achieved. With a vision to promote the dairy industry and to double the production of dairy products, there is an utmost need for setting up a Dairy Research Institute in Gorakhpur district of the state as well as to open a divisional commercial farming training centre in an earmarked division for every 4 to 5 divisions in the state.

^{3*}Treated as laid on the table.

By ensuring vocational dairy farming training to the cattle rearers/dairy operators of the state under the able direction of scientists and by establishing a dairy research institute, the production of dairy products will double. It shall help them export dairy products and become self-reliant, self-sufficient in food security and would also generate employment and business opportunities.

Therefore, to ensure increasing the income of cattle rearers and farmers of the State and doubling the production of dairy products in the state along with ensuring food security, becoming self-reliant and self-sufficient as well as creating employment and business opportunities for the overall development of the State, a Dairy Research Institute must be established in my Parliamentary Constituency Gorakhpur. Also, it is a humble request to the Government to issue directions to the Ministry of Fisheries, Animal Husbandry and Dairying and the Government of Uttar Pradesh to prepare and develop a detailed project report with regard to establishing/developing of a Zonal Vocational Dairy Farming Training Centre in an earmarked division for every 4 to 5 division in the state.

(ii) Need to introduce rail services from Gaya to Daltonganj

SHRI SUSHIL KUMAR SINGH (AURANGABAD): Bihar's Aurangabad Parliamentary Constituency is spreaded across two districts Gaya and Aurangabad and these two districts are affected by left wing extremism and are included in the list of aspirational districts announced by the Government of India. However due to the efforts of the Union Government, the last one decade has led to better implementation of development schemes in these aspirational districts and special efforts from the Ministry of Home Affairs has resulted in improved density of road construction and road connectivity. It has proved helpful in both, the rapid economic growth along with keeping extremism under check.

These two districts of Southern Bihar Gaya - Aurangabad are adjacent to the extremism-affected districts of Jharkhand State like Chatra and Hazaribagh etc. For several years, local people here have been demanding that the extremism-affected areas including Gaya, Sherghati, Banke Bazar, Imamganj, and Dumaria should be provided railway connectivity to Daltonganj in Jharkhand. Extension of this railway facility shall prove to be very useful in improving local connectivity and also in controlling extremism.

(iii) Regarding construction of a railway overbridge at Dabhaura Railway Crossing Gate No. 334-B in Shahjahanpur Parliamentary Constituency

ARUN KUMAR SAGAR (SHAHJAHANPUR): There is a railway crossing near village Dabhaura between Tilhar-Nigohi in Tehsil Tilhar of my Parliamentary Constituency district Shahjahanpur (Uttar Pradesh) which connects nearly 200 villages to the city. The aforesaid railway crossing is the only alternative for all these villagers to reach the city. Due to heavy traffic on this railway crossing, traffic remains blocked for many hours every day, due to which the people of these villages have to face a lot of problems. As a result, they face a lot of issues in getting facilities related to trade, education and better medical services. It has been a long standing demand from the local villagers to construct an overbridge on the said railway crossing. In this regard, I have also written a letter to the Hon. Minister of Railways requesting him that the construction of an overbridge on the said railway crossing must be carried out on urgent basis so that people of the nearby villages can find it convenient for commuting and their other purposes. Therefore, keeping in view this public grievance and in public interest, Hon. Minister of Railways is requested to take necessary action for construction of a railway overbridge (ROB) at Dabhaura Railway Crossing Gate No. 334-B in Tilhar Tehsil area of Shahjahanpur district.

(iv) Regarding additional legal provisions for population control in the country

SHRI MANSUKHBHAI DHANJIBHAI VASAVA (BHARUCH): Due to increasing population, the nation is moving towards social, economic and natural imbalance. As a result of the population explosion, the fabric of religious places like Joshimath, which are symbols of Sanatan culture in the nation are getting deteriorated. Problems like poverty, unemployment, pollution, adulteration and crime are increasing continuously. It is impossible to handle this alarming situation only with the help of awareness. For this, the country will have to consider making legal provisions and make special efforts to control population. In this regard, I urge the Government to take immediate steps keeping in mind the bright future of the coming generations of India and to prevent recurrence of natural calamities.

(v) Need to make Malda Town Railway Station a Model Railway station and provide stoppage of Vande Bharat Express at the station and introduce train services from Maldaha Town Railway Station to New Delhi and Bengaluru

SHRI KHAGEN MURMU (MALDAHA NORTH): The Malda Town Railway Station of my Parliamentary Constituency is a very busy railway station from where thousands of people travel every day, especially for medical treatments and for their other business purposes they travel to Delhi, Bengaluru and other cities of Southern India. There are very few trains going to these cities via Malda Town and among the trains that do run, passengers are unable to get confirmed tickets due to less quota of seats meant for Malda Town and as a result, they have to face a lot of difficulty while commuting. In view of these things, I would like to draw the attention of the Hon. Minister of Railways to the following proposals.

1. Malda Town railway station must be developed like a model railway station and Vande Bharat Express (Guwahati to New Delhi) must be provided a halt at Malda railway station.
2. A superfast train should be run from Malda Town to New Delhi and Bengaluru. One separate coach (Malda Town quota) should be provided in all the trains passing through Malda Town. If this is not possible, then maximum possible quota should be allocated for Maldaha.

**(vi) Regarding construction of a bridge over Manusmara River in
Sitamarhi district, Bihar**

SHRIMATI RAMA DEVI (SHEOHAR): It is very important in public interest to construct a bridge between Musahari Tola to Sheetal Patti of Dema Panchayat in Parsauni block on Manusmara river in my constituency of Sitamarhi district. I would like to mention that the Parsauni block is a backward and densely populated area. People face a lot of difficulties due to lack of construction of bridge. During the floods and rainy days, people are forced to cross the river with the help of boat and makeshift bridges. This leads to many major and minor accidents which causes loss of life and property. Therefore, the Government is requested to take necessary action for constructing a bridge between Musahari Tola to Sheetal Patti of Dema Panchayat on Manusmara river under the above Parsauni block in public interest.

(vii) Regarding implementation of Sabari Railway Line Project

[English]

SHRI ANTO ANTONY (PATHANAMTHITTA): I request the Government to accord approval for the revised estimate submitted to the Railway Board by the Government of Kerala for the implementation of Sabari Railway Line Project, a project announced 25 years ago. I also request the Government to give necessary directions to the concerned authorities to start work for the extension of this railway line from Erumely to Thiruvananthapuram via Ranny, Pathanamthitta, Konni, Punalur and Nedumangadu. Revised estimate has been submitted after the completion of Final Location Survey. As of now, 7 kms of railway line has been laid down, a bridge across Periyar river and construction of Kalady has been completed. This railway passes through the hilly regions of Idukki, Kottayam and Pathanamthitta districts and will encourage the development of tourism. It will also help to smooth transportation of agricultural products and plantation crops like rubber, tea and coffee. Every day several passengers are missing flights due to heavy traffic on Main Central Road in Trivandrum city. Heavy traffic can be avoided if this railway line is implemented. Once this line is extended from Erumely to Thiruvananthapuram, it will be a great help to Sabarimala pilgrims and also ease travel between Kerala and Tamil Nadu.

(viii) Regarding increasing the frequency range of Community Radio Stations in the country

SHRI T. N. PRATHAPAN (THRISSUR): The Community Radio Stations (CRS) play an important role in national integration and social empowerment around the world especially in developing countries. In India also, the Government is encouraging to set up Community Radio across the country. But there shall be more measures to support these community radio stations. Most importantly, the frequency range shall be increased as double of now as the current frequency range is not sufficient to cover the communities like education and agriculture as these communities are widely spreaded. CRS shall be supported with an annual financial package considering their performances. It will empower them to initiate more fruitful engagements with the communities. Many CRSs in India face financial challenges to run the stations. The copyright law shall be amended accordingly to ensure CRS to avail film songs for free of cost. I would like to request the Ministry of Information and Broadcasting to look into these matters and to initiate measures to support and encourage Community Radio Stations in the country.

(ix) Regarding issues pertaining to border security

SHRI GAURAV GOGOI (KALIABOR): I express my deep anguish over the state of our nation's insecure border. I stand with our brave security forces and salute them for fighting against aggression, to protect our citizens. My concern is with the attitude of the Union Government on border security issues. Skirmishes and standoffs between Indian and Chinese forces have increased since 2013-14. It is reported that there has been 'no patrolling' in 26 out of 65 points, between Karakoram Pass and Chumur. In other words, India has lost access to 26 out of 65 Patrolling Points (PP) in eastern Ladakh. Security of people who live in the border districts is in peril. On the other hand, the Union Government fails to even confess that China illegally occupies our Indian territory and blocks the Indian Army's access to patrolling points. The latest disengagement agreements at PP 15 and 16 have resulted only in the loss of Indian pasture lands in several key areas. China has developed villages and dual-use infrastructure in the eastern and western sectors of the LAC. China is building a new dam in Tibet. I urge the Government to take firm decisions on border security issues considering the welfare of the general public.

(x) Regarding halt of trains and development of Tirupattur and Jolarpettai railway stations

SHRI C. N. ANNADURAI (TIRUVANNAMALAI): Being the people's representative of Tirupattur and Jolarpettai under Tiruvannamalai Parliamentary Constituency, I draw the attention of Hon'ble Minister of Railways towards the popular demand for railway halt of Trivandrum Express, Mangalore Express, Sabri Express, Inter-city Express (Coimbatore to Chennai Central) at Tirupattur station and extension of Yelagiri Express to Tirupattur. I also receive repeated demands for railway halt of Nilagiri Express, Mysore Shatabdi Express, Madurai Duronto Express, Trivandrum Mail, Nagercoil Express at Jolarpettai Station. I further request for development of Tirupattur and Jolarpettai Railway Stations and provide better passenger amenities especially for the differently abled/aged people.

**(xi) Regarding railway connectivity between Jayanagar and Moipith
(Kultali Block) in West Bengal**

SHRIMATI PRATIMA MONDAL (JAYNAGAR): Jaynagar to Moipith via Jamtala is a 48 km stretch which is connected by a State Highway namely Kulpi Road. It takes two hours by car to travel from Jaynagar to Moipith which falls under the Kultali block. People of the area have access to cycles as a mode of transport which becomes extremely strenuous for daily commuters mainly comprising students, wage earning women and elderly people as well. It also turns out to be expensive if they opt for anything apart from their bicycles. Thus people of the area have been demanding railway connectivity from Joynagar to Kultali. The people are still waiting for railway connectivity. A survey was also conducted regarding the same during the time period of 2009—2014. I would, therefore, like to raise the matter and bring to your notice that people are willing to provide land for the railway line. Railway connectivity will turn out to be a blessing for more than 5 lakh people. Children will have more time to study rather than spending on travel. It is high time and the Government must look into the request of people of the Kultali area. It is paramount to fulfil the need and provide adequate support to the people by establishing railway connectivity between Jayanagar and Moipith (Kultali Block).

(xii) Need to declare public holiday on Vishwakarma Jayanti

[Translation]

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): I would like to draw the attention of the Government towards an important issue. As it is well known, Lord Vishwakarma Jayanti is celebrated every year and Lord Vishwakarma is considered as an engineer of mythological period and is worshiped. On this day, all the working class, skilled artisans and factory workers worship Vishwakarma ji. On this occasion, mechanical devices are worshiped and havan is also performed across all the factories. There is a belief in the society that worshipping on this day increases the business. I, on my behalf and on behalf of the Vishwakarma community, demand that the Government should declare Vishwakarma Jayanti Diwas as a public holiday and also propose to include the life story of Lord Vishwakarma in the educational curriculum.

(xiii) Need to grant an attempt to Civil Service aspirants who could not avail their last attempt in Civil Services Examination due to Covid-19 Pandemic

[English]

SHRI P.R. NATARAJAN (COIMBATORE): I would like to state that many Civil Service aspirants who had not attended their last chance of writing the Civil Services Examinations during the period of severe spread of Covid-19 have been requesting for one more last chance. As it was their last chance, they got ready for the examinations held in July 2022 with full vigour and utmost confidence. But, the Covid-19 collapsed their full hope and they are now under disappointment with the instability of their future. They are quoting the occasion of giving extension to the candidates for writing Staff Selection Commission (SSC) examination of uniform services. On 27th October 2022, the SSC extended the age relaxation by 3 years due to the Covid-19; Standing Committee on Personnel, Law and Justice have also issued some favourable suggestions regarding age relaxation and granted permission to write the lost examination to the affected aspirants of UPSC Civil Service Examination. Accordingly, the concerns of the aspirants may also be taken into consideration for giving a last chance to these affected individuals.

(xiv) Regarding time-bound settlement of insurance claims of farmers under Pradhan Mantri Fasal Bima Yojana

[Translation]

SHRI HANUMAN BENIWAL (NAGAUR): I would like to draw the attention of the Government towards the fact that in various states across the country including Rajasthan, unfair treatment is being meted out to farmers by the crop insurance companies under the Pradhan Mantri Fasal Bima Yojana. I would like to apprise that under the said scheme, farmers are agitated in many states of the country, including Rajasthan because they have not yet received their claims of Kharif 2021 crops. The sowing of irrigated and unirrigated kharif crops begins in April and it goes on till the end of July, but talking in terms of Rajasthan, the revenue department does not record Girdawari of these crops even till the end of September. Many times, Girdawari is recorded without even visiting the fields and the government gets its incomplete and half-cooked Girdawari Report by the end of September, whereas the crop insurance premium is deducted even before the Girdawari report is submitted, however this is against the rules, in such a situation, its direct impact is that farmers suffer losses as the insurance companies take advantage of this entire situation. Hence, the Government should impose restrictions on insurance companies to make timely payment of due claims to the farmers.

... *(Interruptions)*

HON. CHAIRPERSON: Please sit down.

... (*Interruptions*)

HON. CHAIRPERSON: Please, let there be discussion on the President's Address. It is our constitutional obligation and also a tradition.

... (*Interruptions*)

HON. CHAIRPERSON: First of all, after the Address, Motion of Thanks should be discussed. Please go back to your respective seat.

... (*Interruptions*)

HON. CHAIRPERSON: Please cooperate in running the House.

... (*Interruptions*)

HON. CHAIRPERSON: The House is adjourned till Eleven AM on Monday, 6th February, 2023.

14.07 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, February 06, 2023/Magha 17, 1944 (Saka).

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<https://sansad.in/ls>

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